

4

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO.1645/1996

Monday, this the 2nd December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

M. M. Gupta S/O Basheshwar Nath Gupta,  
R/O 4583 B/5-6 Vasant Kunj,  
New Delhi. ... Applicant

( None for Applicant )

-Versus-

1. Union of India through  
Controller General of Accounts,  
Lok Nayak Bhawan, Khan Market,  
New Delhi.
2. The Controller,  
Principal Accounts Office,  
Ministry of Power, 8th Floor,  
South Wing, Sewa Bhawan,  
R. K. Puram,  
New Delhi-110066. ... Respondents

( By Shri Harveer Singh, Advocate )

The application having been heard on 2.12.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

Applicant seeks a direction to respondents to  
step up his pay to the level of Shri P. C. Sood.  
There is nothing in the pleadings to indicate that  
the said request has been rejected. Applicant  
cannot therefore have a grievance except in the  
sense that no orders have been passed on his  
request. By a registered letter Shri T. C. Aggarwal,  
Advocate, has requested respondent Controller of

Accounts to examine the matter and step up the pay of his client. Obviously respondents have turned the Nelson's eye to this request also.

A public authority is beholden to attend to matters that come before him in his official capacity and pass appropriate orders thereon without delay.

The delay in the case on hand cannot be appreciated or justified. We direct second respondent to examine the matter, pass a speaking order and communicate the same to applicant under acknowledgement positively within eight weeks from today.

2. Application is allowed to the extent hereinbefore indicated. No costs.

Dated, the 2nd December, 1996.

  
( S. P. Biswas )  
Member (A)

  
( Chettur Sankaran Nair, J. )  
Chairman

/as/